- I. Notifications of the Ministry of Consumer Affairs, Food and Public Distribution
- II. Report and Accounts (2022-23) of BIS, New Delhi and related papers

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

 S.O. 2403(E)., dated the 21st June, 2024, publishing the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (First Amendment) Order, 2024.

[Placed in Library. See No. L. T. 542/18/24]

(2) S.O. 2718(E)., dated the 11th July, 2024, publishing the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Second Amendment) Order, 2024.

[Placed in Library. See No. L. T. 541/18/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 23 and sub-section (4) of Section 24 of the Bureau of Indian Standards Act, 2016:-

- (a) Annual Report and Accounts of the Bureau of Indian Standards (BIS), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Bureau.
- (c) Statement giving reasons for the delay in laying the papers mentioned at(a) above.

[Placed in Library. See No. L. T. 370/18/24]

I. Notifications of the Ministry of Ports, Shipping and Waterways

II. Report and Accounts (2022-23) of IWAI, Noida, Uttar Pradesh and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): Sir, I lay on the Table—

I. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Ports, Shipping and Waterways, under Section 73 of the Major Port Authorities Act, 2021:-

- GAD/G/REG/502., dated the 7th March, 2024, publishing the Board of Major Port Authority for Mumbai Port (Meetings of Board and Transaction of Business) Regulations, 2024.
- (2) CHPA/RRC/001/2024., dated the 10th May, 2024, publishing the Board of Major Port Authority for Chennai Port (Meetings of Board and Transaction of Business) Regulations, 2024.
- (3) SMPK/01/2024-25, dated the 15th June, 2024, publishing the Board of Major Port Authority for Syama Prasad Mookerjee Port, Kolkata (Meetings and Transaction of Business) Regulations, 2024.

[Placed in Library. For (1) to (3) See No. L. T. 414/18/24]

(B) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. IMU/HQ/ADM/Notification/2024/01., dated the 28th March, 2024, notifying the Membership, Constitution, Quorum and Tenure of the Planning Board and Regulation for the conduct of Planning Board Meeting for general information, under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.

[Placed in Library. See No. L. T. 415/18/24]

(C) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. G.S.R. 295(E)., dated the 28th May, 2024, publishing the Inland Vessels (Design and Construction) Rules, 2024, under Section 113 of the Inland Vessels Act, 2021.

[Placed in Library. See No. L. T. 413/18/24]

II. A copy each (in English and Hindi) of the following papers, under Section 24 of the Inland Waterways Authority of India Act, 1985:-

- (a) Annual Report and Accounts of the Inland Waterways Authority of India (IWAI), Noida, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 412/18/24]

Notifications of the Ministry of Corporate Affairs

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा)ः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(A) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 255(E)., dated the 29th April, 2024, amending the Principal Notification No. G.S.R. 835(E), dated the 3rd November, 2015, under Section 30B of the Chartered Accountants Act, 1949, Section 40 of the Cost and Works Accountants Act, 1959 and Section 40 of the Company Secretaries Act, 1980.

[Placed in Library. See No. L. T. 493/18/24]

(B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 40 of the Company Secretaries Act, 1980:-

- G.S.R. 281(E)., dated the 17th May, 2024, amending the Principal Notification No. G.S.R. 490(E), dated the 13th July, 2007.
- (2) ICSI/01/L/2024., dated the 28th May, 2024, designating Ms. Sonia Baijal, Joint Secretary as the Director (Discipline) of the Institute of Company Secretaries of India with effect from 27th May, 2024, in place of Shri Ashok Kumar Dixit.

[Placed in Library. For (1) and (2) See No. L. T. 494/18/24]

(C) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (1) G.S.R. 414(E)., dated the 16th July, 2024, publishing the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2024.
- G.S.R. 431(E)., dated the 22nd July, 2024, publishing the Investor Education and Protection Fund Authority (Manner of Recruitment and